

IDBI Study for Tannery and Foot-wear Corporation

4090. SHRI V. SREENIVASA PRASAD : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 80 on February 22, 1991 and state :

(a) whether the study team of the Industrial Development Bank of India for providing assistance to improve the performance of TAFCO did not include any leather expert;

(b) if so, the reasons therefor;

(c) how the question of long term viability of the scheme was decided without inclusion of the leather expert in the study team;

(d) whether the Tannery and Foot-wear Corporation of India has submitted the revised broad based proposal for its modernisation and renovation to the IDBI for consideration; and

(e) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (c) The Industrial Development Bank of India (IDBI) has reported that the team which examined the rehabilitation scheme for providing assistance to improve the performance of TAFCO comprised qualified technical officers who have had experience in handling several leather projects assisted by IDBI. Further various technical aspects of the plant were looked into by the National Productivity Council, whose report was taken into consideration.

(d) Yes, Sir.

(e) The revised proposal was

analysed by IDBI and a report submitted to Government which is under process.

Persons deprived of voting

4091. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether many persons were deprived of voting during the recently concluded Lok Sabha polls;

(b) if so, the total number of such persons in each State and Union Territory;

(c) in which State the missing number of voters was the highest; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) to (d) The Election Commission received certain complaints regarding omission of names from the electoral rolls during the recently concluded Lok Sabha polls. A statement giving break-up of these complaints State-wise (including Union Territory-wise) is attached. It is not possible to find out actually how many persons were deprived of voting because of missing of their names from the electoral rolls since the complaints made may not give a full picture and for the same reason it is not possible to give a figure as to in which State the missing number of voters was the highest.

The superintendence, direction and control of preparation of electoral rolls is vested in the Election Commission and not in the Government under article 324 of the Constitution of India. The Registration of Electoral Rules, 1960 make detailed provisions for preparation and revision of elec-

toral roll of a constituency. Normally wide publicity is given about the programme of revision of rolls through mass media and other means and every possible effort is made by the Election Commission to ensure to the extent possible, that all eligible voters are enrolled.

STATEMENT

Statewise complaints relating to omission of Names from Electoral Rolls received by Election Commission

S. No.	Name of State/U.Ts.	No. of Com-plaints	No. of persons whose names were said to be missing from the rolls.
1	2	3	4
1.	Andhra Pradesh	8	25
2.	Arunachal Pradesh	Nil	Nil
3.	Assam	2	2,500
4.	Bihar	13	6 (8 complainants did not mention the missing names)
5.	Goa	Nil	Nil
6.	Gujarat	2	Not mentioned
7.	Haryana	6	23 (4 complaints in respect of village localities/mohallas)
8.	Himachal Pradesh	Nil	Nil
9.	Karnataka	3	7
10.	Kerala	175	Specific complaints—338 persons General Complaints—number not specific
11.	Madhya Pradesh	5	About 500 persons
12.	Maharashtra	21	35
13.	Manipur	Nil	Nil
14.	Meghalaya	1	Not mentioned
15.	Mizoram	Nil	Nil
16.	Nagaland	Nil	Nil
17.	Orissa	3	Specific complaints—3 persons
18.	Rajasthan	1	Complaint from Swamy Agnivesh, President, Bonded Liberation Front regd. omis-

1	2	3	4
			sion of names of large number of Banjaras.
19.	Sikkim	Nil	Nil
20.	Tamilnadu	17	Specific complaints—14 persons General Complaints—number not specific
21.	Tripura	Nil	Nil
22.	Uttar Pradesh	25	More than 5,000.
23.	West Bengal	58	Specific complaints-1250 persons General Complaints—number not specific
24.	Andaman & Nicobar Islands	Nil	Nil
25.	Chandigagh	Nil	Nil
26.	Dadra & Nagar Haveli	Nil	Nil
27.	Daman & Diu	Nil	Nil
28.	Delhi	90	225 (16 complaints in respect of whole mohallas/localities
29.	Lakshadweep	Nil	Nil
30.	Pondicherry	Nil	Nil

*[Translation]***Buses under State Road Transport Corporations and Private Operators**

4092. SHRI HARI KEWAL PRASAD : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) total number of buses being operated by the various State Road Transport Corporations in the country;

(b) the number of buses being operated by private operators; and

(c) the net loss being incurred every year by the State Road

Transport Corporations, State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) As on 31-3-90 State Road Transport Corporations were operating about 76,631 buses.

(b) About two lakhs buses are being operated by private operators.

(c) The profit/loss earned/incurred by the State Road Transport Corporations for the year 1987-88 1988-89 and 1989-90 are given in the attached statement.